

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

C. P. NO. 91(ND)12  
CA. NO.

**CORAM:**

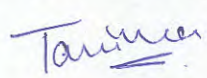
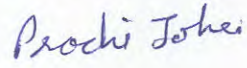
**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.03.2017**

**NAME OF THE COMPANY: M/s. Mr. Kapil Shram V/s. M/s. Caliper Comn Ltd.**

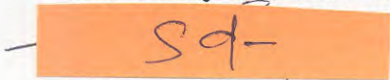
**SECTION OF THE COMPANIES ACT: 397/398**

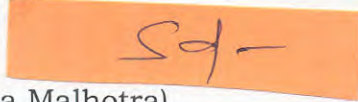
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	TANIMA GAUR, ADV		RESPONDENT	
	MR. KRISHNENDU DATTA		} Petitioner	
	Ms PRACHI JOHRI			

**ORDER**

Learned Counsels for the parties are present. The petitioner's main grievance is basically on the grounds of his unauthorized and illegal removal as a Director and diluting his equity holding in the Respondent Company. Ld. Counsel for the respondent seeks adjournment on the grounds that main Counsel is indisposed.

Re-notify this case for final arguments on 22.5.2017.

  
(S.K. Mohapatra)  
Member (Tech.)

  
(Ina Malhotra)  
Member (Judicial)